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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 353/2021**

STAR INDIA PVT LTD & ANR. Plaintiffs

Through: **Mr.Angad S. Makkar, Adv.**

versus

YODESISERIAL.SU & ORS Defendants

Through: **Mr.Azhar Qayum, Adv. (through VC)
for D42.**

None for other defendants.

CORAM:

**JOINT REGISTRAR (JUDICIAL) MS. SURYA MALIK GROVER
(DHJS)**

ORDER

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27.04.2022

Defendant nos.54, 56, 59 and 60 have been duly served on 18.04.2022 by e-mail. Defendant no.51 could not be served as e-mail has bounced.

Summons issued to remaining defendants is awaited.

Learned counsel for defendant no.42 submits that he has already complied with directions passed by the Hon'ble Court regarding blocking of the rogue websites. Let affidavit to this effect be filed before the next date.

All remaining un-served defendants be served on filing PF through e-mail (as it has been submitted by learned counsel for plaintiffs that the defendants are rogue websites and only e-mail IDs are available with plaintiff).

Learned counsel for plaintiffs has prayed that copy of summons may be handed over so that he can get them served through email upon the defendants. Considering that there are as many as 276 defendants in the



present matter, Registry is directed that dasti summons may be handed over to the counsel for plaintiffs for service of un-served defendants through e-mail.

Plaintiffs are directed to file affidavit of service clearly indicating the defendants, who have been duly served along with mode of service and date of service at least two days prior to the next date.

List the matter for service of un-served defendants/completion of pleadings qua served defendants on **28.07.2022**.

IA 3667/2022 already stands disposed of vide order dated 10.03.2022, Registry is directed not to list the said IA henceforth.

**SURYA MALIK GROVER (DHJS)
JOINT REGISTRAR (JUDICIAL)**

APRIL 27, 2022
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